

**GOVERNMENT OF INDIA
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION
LOK SABHA**

UNSTARRED QUESTION NO:1214

ANSWERED ON:13.08.2013

VIOLATION OF BIS NORMS

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Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether cases of violation of Bureau of Indian Standards (BIS) norms have been rising despite the presence of various legislations/regulations to check such violations and penalise the violators;
- (b) if so, the details thereof and the reaction of the Government thereto; and
- (c) the remedial steps taken to enforce these regulations and ensure strict compliance of the BIS norms?

Answer

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K. V. THOMAS)

(a) to (c) : Bureau of Indian Standards (BIS) deals with cases where manufacturers use BIS Standard mark without a valid licence. On receipt of such information, raids are conducted for detecting violation of provisions of Bureau of Indian Standards Act, 1986. Based on the findings of the raid, further action is taken to prosecute the offenders in a court of law. No. of raids conducted and court cases filed during the last three years and in the current year are given below:

Year	2010-11	2011-12	2012-13	2013-14 (till date)
No. of Raids conducted	135	125	112	26
No. of Court cases filed	104	117	93	07

During the last three years and in the current year till date 242 cases have been decided by the court in which 222 cases have resulted in conviction.

The steps taken to prevent misuse of BIS Standard Mark by the manufacturers/traders, inter alia include the following:

1. Emphasis is being given to release advertisements for public awareness in newspapers to differentiate genuine and spurious ISI mark products.
2. Yearly targets have been set for Regional Offices / Branch Offices of BIS for conducting raids and for conducting public awareness programmes/ market surveys.
3. Press release is given in newspapers after a successful raid is conducted and/ or a case is decided by the Court in favour of BIS to have a deterrent effect.